

12.45 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT (CIVIL), 1966 AND
APPROPRIATION ACCOUNTS (CIVIL),
1964 65

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shri Sachindra Chaudhuri, I lay on the Table a copy each of the following papers:

- (1) Audit Report (Civil), 1966 under article 151(1) of the Constitution. [Placed in Library. See No. LT-5771/66].
- (2) Appropriation Accounts (Civil), 1964 65. [Placed in Library. See No. LT-5772/66].

FIFTH ANNUAL REPORT OF KERALA
WATER TRANSPORT CORPORATION LIMITED
ALONG WITH AUDITED ACCOUNTS

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): On behalf of Shri Sanjiva Reddy, I lay on the Table a copy of the Fifth Annual Report of the Kerala Water Transport Corporation Limited, Alleppey, along with the Audited Accounts for the year ending 31st March, 1963, and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5773/66].

Shri N. Sreekantan Nair (Quilon): I want to raise a question.

Mr. Speaker: I will allow him.

REPORT OF THE SHIPPING DEVELOPMENT
FUND COMMITTEE

Shri C. M. Poonacha: I beg to lay on the Table a copy of the Report of the Shipping Development Fund Committee for the period ended 31st

March, 1964, along with the Audited Accounts, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-5774/66].

AMENDMENTS TO KERALA LAND
ASSIGNMENTS RULES, 1964

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shyam Dhar Misra): I beg to lay on the Table a copy of the Notification S.R.O. No. 405/65, published in Kerala Gazette dated the 16th November, 1965, making certain amendments to the Kerala Land Assignment Rules, 1964, under sub-section (3) of section 7 of the Kerala Government Land Assignment Act, 1960, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5775/66].

Mr. Speaker: What does Mr. Sreekantan Nair want to say?

Shri N. Sreekantan Nair: In view of the fact that the Kerala Government, acting under the President's rule, has very seriously jeopardized the interest of the people of that State by suspending off and on and liquidating almost the life-line of traffic, the water transport, and in view of the fact that a large amount of money was spent on that by Kerala Government, that report has to be considered and some time should be allowed for that.

Mr. Speaker: He can give notice for that.

Shri Hari Vishnu Kamath (Hoshangabad): May I request that the ruling given by you yesterday on the case of release of Shri Umanath on parole be circulated—because you will agree that it is a great triumph for the concept of Parliamentary democracy, the supremacy of Parliament—just as your last year's ruling on C.B.I. report was circulated?